

## ERPC: KOLKATA

1. In case of general Seller, where only a quantum of power is tied up as PPA and the remaining part is being sold in the market as merchant power, whether the contract rate of the seller is to be calculated as the weighted average of the contract rate of tied up PPA quantum and weighted average ACP of the Day Ahead Market segments of all power exchanges for the remaining part of quantum which is sold in the market or it will be weighted average of the contract rate of tied up PPA quantum only

e.g. General Seller A has a PPA of 10% of entire capacity at an ECR rate of Rs. 4.0/kWh with a State. Rest 90% power is being sold as merchant power.

For a particular time-block let the weighted avg. ACP of the DAM segments of all power exchanges is Rs. 10/kWh.

Whether the contract rate in such cases to be calculated as:

Contract rate (Rs. /kWh) =  $(0.1 \times 4) + (0.9 \times 10) = 9.4$

Or

Contract rate (Rs. /kWh) = 4.0

Similarly, whether the same is applicable for a section 62 general seller with part tied up capacity with the beneficiaries and the rest un-tied capacity being sold in the market.

2. In case of a general seller which has given zero schedule in any time-block but on actual basis is injecting firm power in to the grid, whether the case of over-injection is applicable to the general seller as per the charges of deviation specified under Sl. No. 8 of this Draft DSM Regulations 2024. This needs to be clarified.

Similarly, if a general seller gives a drawl schedule in any time-block and on actual basis injects in to the grid, whether the case of over-injection is applicable to the general seller as per the charges of deviation specified under Sl. No. 8 of this Draft DSM Regulations 2024 This needs to be clarified.

3. As per clause 14 of Sl. No. 8 of the Draft Notification No. L-1/260/2021/CERC dated 30<sup>th</sup> April 2024,

**“For a Seller whose bids are cleared in the HP-DAM, the ‘reference charge rate’ for deviation by way of ‘under-injection’ for the quantum of power sold through HP- DAM shall be equal to the weighted average ACP of the HP-DAM Market segments of all the Power Exchanges for that time block.”**

**Whether** the segregation of the deviation occurred due to quantum of power sold through HP-DAM to be done in respect of the total deviation which occurred in a time block.

**Or**, weighted reference charge to be calculated in a time block by considering the weighted average ACP of the HP-DAM Market segments of all the Power Exchanges for the part of schedule cleared through HP-DAM and for the remaining part of schedule at reference rate of the seller.

**Whether the above shall be applicable in case of over-injection by a seller or not.**

4. As per the Draft DSM Regulations 2024, Normal Rate of Charges for Deviations is defined as follows:

The Normal Rate (NR) for a particular time block shall be equal to the sum of:  
(a) 1/3 [ Weighted average ACP (in paise/kWh) of the Integrated-Day Ahead Market segments of all the Power Exchanges];  
(b) 1/3 [ Weighted average ACP (in paise/kWh) of the Real-Time Market segments of all the Power Exchanges]; and  
(c) 1/3 [Ancillary Service Charge (in paise/kWh) computed based on the total quantum of Ancillary Services deployed and the net charges payable to the Ancillary Service Providers for all the Regions].

Provided that in cases where there is no despatch of Ancillary services in a time block or where the net charges for Ancillary services are receivable in Deviation and Ancillary Service Pool Account, the Ancillary Service Charge shall not be considered for computation of Normal Rate (NR). Further, 50% weight shall be considered for ACP (in paise/kWh) of the Integrated-Day Ahead Market segments, and 50% weight shall be ACP (in paise/kWh) of the Real-Time Market segments of all the Power Exchanges: Provided further that in case of non-availability of ACP for any time block on a given day, ACP for the corresponding time block of the last available day shall be considered.

**Observation:**

For non- availability of ACP for any time block on a given day, ACP for the corresponding time block of the last available day shall be considered. Similarly, if there is no despatch of Ancillary services in some time block or where the net charges for Ancillary services are receivable to the Deviation and Ancillary Service Pool Account, the Ancillary Service Charge for the corresponding time block of the last available day may be considered for computation of Normal Rate of charges.

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